

**Protest Against Sale of India Machinery
Co. Ltd. by IRBI**

5009. SHRI SANAT KUMAR MANDAL:
Will the Minister of FINANCE be pleased
to state :

(a) whether West Bengal Government has protested to the Union Government against the decision of the Industrial Reconstruction Bank of India (IRBI) authorised Controller of India Machinery Co. Ltd., Dasnagar, Howrah to sell the unit;

(b) the number of workers who will be rendered unemployed by the proposed sell out ; and

(c) the action being taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The Industrial Reconstruction Bank of India (IRBI) has reported that no concrete proposal for sale of India Machinery Co. Ltd. has emerged so far. Further no final decision regarding future disposition of the unit has been taken so far. The Ministry of Industry, Department of Industrial Development have vide their order dated 24.11.1986, issued under the Industries (Development and Regulation) Act, 1951, continued the existing orders of take over of management, for a further period upto 24th May, 1987.

**Workers Strike at Office of Accountant
General, U.P. Allahabad**

5010. DR. DATTA SAMANT : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Office of Accountant General U.P., Allahabad was closed from 12 August, 1986 to 29 September 1986 because of strike of workers ;

(b) the reasons for the strike and efforts the Management made to settle the strike ; and

(c) whether the Social and Welfare Minister intervened and settled the strike and if so, the terms of settlement ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : (a) No, Sir. There was no strike.

(b) and (c) Does not arise.

[Translation]

Loans to Educated Unemployed

5011. SHRI MAHENDRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) the terms and conditions regarding repayment of loans sanctioned under the scheme for providing self employment to educated unemployed youth ;

(b) number of cases where repayment of first instalment of loans under the above scheme has become due but not paid ; and

(c) the steps taken or proposed to be taken for timely recovery of the overdue loans ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Reserve Bank of India (RBI) has informed that the repayment of term loan component, sanctioned under the scheme for providing self-employment to educated unemployed youths, is to be done between a period of three to seven year with a moratorium of six to eighteen months. The actual repayment schedule would be fixed keeping in view the type of activity to be undertaken. After repayment of the term loan component, the entrepreneur may continue to enjoy the facility of the working capital, based on his credit requirements.

(b) The present data reporting system of RBI does not generate information in the manner asked for. The time and energy